

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 320/89 198
T.A. No.

DATE OF DECISION 9.10.1991

Shri L.A.Pansare

Petitioner

Shri S.Paul Sundararajan.

Advocate for the Petitioner(s)

Versus

Union of India & Anr.

Respondent

Shri V.G.Rege.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. U.C.Srivastava, Vice-Chairman.

The Hon'ble Mr. M.Y.Priolkar, Member(A).

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

MOIPRRND-12 CAT/86-3-12-86-15,000

(U.C.SRIVASTAVA)
VICE-CHAIRMAN.

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Original Application No.320/89.

Shri L.A.Pansare.

... Applicant.

V/s.

Union of India & Another.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri U.C.Srivastava,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

Applicant by Mr.S.Paul Sundararajan.
Respondents by Mr.V.G.Rege.

Oral Judgment:-

{Per Shri U.C.Srivastava, Vice-Chairman} Dated: 9.10.1991

Mr.Paul Sundararajan is present for the applicant
and Mr.V.G.Rege is present for the respondents. Mr.Paul
Sundararajan states that he has no instructions from
his client. Accordingly this application is dismissed
for non-prosecution.


(M.Y.Priolkar)
MEMBER (A).


(U.C.SRIVASTAVA)
VICE-CHAIRMAN.